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RAJYA SABHA

Thursday, the 27th April, 1995 7th Vaisakha, 1917 (Saka)

The House met at eleven of the clock. Mr. Chairman in the Chair'.

MEMBER SWORN

Shri K. Karunakaran (Kerala)

ORAL ANSWERS TO QUESTIONS

Recommendations of Dinesli Goswami Committee

5il. SHRI RAJ NATH SINGH DR. SANJAYA SINGH

Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 3989 given in the Rajya Sabha on the 21st April, 1994 and state:

(a) whether Government have completed the consideration of other recommendations of the Dinesh Gos wami Committee Report on which proposed Government bring to for ward a comprehensive package; and

(b) whether Government propose bring а legislation electoral to on reforms implement the Dinesh to Goswami Committee Report in letter and spirit?

THE MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND AFFAIRS (SHRI COMPANY H. R. BHARDWAJ): (a) and (b) Government have examined the other main since recommendations of Dinesh Goswami Committee alongwith the proposals received from Election Commission of India and have finalised a package on electoral reforms These proposals were discussed with

(The question was actually asked on the floor of the House by Dr. Sanjay Sinh.

representatives of the political parties and after taking into account their views, Government have already introduced a Bill namely, the Representation of the People (Second Amendment) Bill, 1994 in the Lok Sabha on 13 th June, 1994.

आ.संजय सिंह: माननीय सभापति जी, क्या माननीय विधि मंत्री जी बताने का कष्ट करेंगे कि मुख्य चुनाव भायुक्त के अधिकार क्षेत्र राबंधी वियाद को हल करने हेतु क्या सरकार कोई ठोस कदग उडा रही है या नहीं ?

SHRI H. R. BHARDWAJ: Sir, there are some matters which the Supreme Court has heard and the judgment is awaited. Regarding treating the expenditure of the Election Commission as 'Charged' expenditure, we have already introduced a Bill in hte Lok Sabha.

डा. संजय सिंह : महोदय, मैं जानना चाहूंगा कि हाल ही में विहार में जो कई बार चुनाव टाले गए क्या यह मुख्य चुनाव प्रायुक्त के प्रधिकार संबंधी विवाद के परिणामस्वरूप हुन्ना था या इसके पीछे कोई और कारण रहा?

SHRI H. R. BHARDWAJ: As the House is aware, the conduct of elections is the prerogative of the Election Commission. The Election Commissioner has been issuing orders from time to time during the election process- These are matters which are covered by several decisions of the court. So far as the Government is concerned, they have no comments to offer.

श्री सत्य प्रकाश मालवीय : माननीय सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहना हूं कि जो 1994 का विद्येयक लोकसभा के समक्ष विचाराधीन है, उसके बाद चुनाव कानून को लेकर कछ धटनाएं इस देश में घटी हैं, जैसे कि सभी राज-नीतिक दलों का, सरकार का श्रीर स्वयं चुनाव झायोग का यह मत था कि नाम-जदगी की तारीख से लेकर जो चुनाय कि तिथि है उसकी रेंज बहुत कम होनी

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चाहिए और इसको धटाकर 21 दिन किया गया था। इस बार विशेषकर के बिहार के चुनाव रें यह हुआ कि नामजदगी की तारीख से लेकर जो मतदान की तिथि थी, उसमें करीब-करीब तीन महीने का समय बीत गया। तो मैं यह जानना चाहता हूं कि यह जो नया एक प्रनुभव हुआ हैं चुनाव प्रक्रिया को जिकर, इसको भी ध्यान में रखकर क्या सत्कार, जो विधेयक लंबित हैं, उसमें कुछ संशोधन पेग करेरी ?

SHRI H. R. BHARDWAJ: Sir, this problem of Bihar elections is of recent origion. Earlier we had discussions with all political parties and the Standing Committee also, headed by Shri Madhavsinh Solanki, made a recommendation and our Bill, which has been presented in the Lok Sabha, is based on that recommendation-This is a new problem because of which elections had to be postponed time and again. We will again go back to all the political parties and discuss with them and if anything is suggested, we will certainly look into that.

श्वी चतुराननसिश्च ः सभापति महोदय, मैं सरकार से जानना चाहता हूं कि यह ठीक है कि बिल इंटरोड्यूस हुम्रा, लेकिन क्या इस बात की गारन्टी की जाएगी कि लोक मभा चुनाव ग्राने के पहले उसको कानून का रूप दिया जाएगा या इसी तरह पेडिंग रखा जाएगा ? इस पर विचार करेंगे, उस पर विचार करेंगे, क्या यही चलता रहेगा या कोई टाइम लिमिट है? क्या इसके ग्रन्दर सुप्रीम कोर्ट का जजमेंट ग्राने के बाद ग्राप उसको एनेक्ट कर देंगे ? यही हम जानना चाहेंगे ।

श्वी एच. आर. भारद्वाज : यहां तक इस रिप्रजेंटेशन आफ पीपल एक्ट के ग्रमेंडमेंट की बात हैं, उससे मुप्रीम कोर्ट का कोई ताल्लुक नहीं हैं । यह जब भी सदन चाहेगा, पास हो सकना हैं और हमारी इच्छा है कि जल्दी से जल्दी इनको पा। कराया जाए । जब भी सैसन में ग्राप लोग चाहेंगे, यह पास हो जाएगा । भी चतुरानन सिंध ुः हम चाहेगे और हम तो चाह रहे है कि ब्राज लाइएगा। भी सतीश अग्रधाल : ब्रभी। भी चतुरानन सिंधः ग्राप बोलिए, ब्राप

जा पतुरागत तम्मः अपि बालिए, आप चाहे रहे हैं, न ?

श्रो ज्यवीश प्रसाद म्ह्यूरः हां, चाह रहे हैं।...(व्यक्धान)...

SHRI H. R. BHARDWAJ: Sir, it is not a question of an individual Member. The question is that it is the Business Advisory Committee.

I have already introduced it. I am bound by the procedure of the House. If they tomorrow say that this is an appropriate occasion, then I will have 10 take it up.

SHRI CHATURANAN MISHRA: All right. (*Interruptions*)... I will request the BAC to accept it for tomorrow.

MB. CHAIRMAN: Take note of that.

श्वी अगवीश प्रस्पद सायुर : श्रीमन्, मैं पूछना चाहूंगा कि इलेक्शन कमीशन ने कोड ुम्राफ क्रांन्डवट बनाया हैं और यह भी सिफारिश की हैं, कसीशन ने, कि इलेक्ट्रोनिक मशीन शूरू की जाए । तो क्या सरकार कोड म्राफ कन्डवट में यह जो विग्दु हैं, उनको कातून के रूप में समाहित करने पर विचार कर रही हैं ? म्रौर, बया इलैक्शन के लिए इलेक्ट्रोनिक मशीन का उपयोग करने के लिए निर्णय लिया गया है?

SHRI H. R. BHARDWAJ: Sir, the provision of giving a statutory backing to the model code of conduct is a part of that Bill which has been introduced and it is a major reform that has been brought about. Nothing is left to imagination. They have been defined and incorporated and they are now punishable. Now, they are not model code of conduct, but they are provisions of law and i: that Bill is passed, then nothing wil be left to imagination.

SHRI JAGDISH PRASAD MATHUR What about the machine?

SHRI H. R. BHARDWAJ: Sir. regarding the machine I would like to answer. We have already amended the law. They can be introduced. ... (*Interruptions*)

ंश्वी जखरोग प्रताड भाषुरः गवर्तमेट इसको प्रोड्यूस करे, लाए, उप्तका सवाल है।....(य्यब्धाच)....

SHRI H. R. BHARDWAJ: I don't think that the Governent comes into it. We have already amended the rulels. We have made the machine available. The Election Commission can use it anywhere if it likes.

थी जगदोश प्रताद गाथुर : मशीनें किसके कब्जे में हैं।? सरकार के कब्जे में हैं या इलेक्शन कमोशन के तब्जे में हैं?

श्री एच. आर. भाषद्व\क: इलैक्शन कमीशन के।

SHRI JAGDISH PRASAD MATHUR: Is it a fact? SHRI H. R. BHARDWAJ: Yes, Sir.

DR. BIPLAB DASGUPTA: Sir, 'since June, 1994, a lot of water has flowed into, the river Ganses which has not been taken into account in the reply given by the Minister. Sir, three types of issues arose. The first related to respective different the powers of Commissioners in the multi-member Election Commission. That idea was dropped after a lot of discussion because the Government had doubts whether it would have two hirds majority in the -Upper House. The second point was, although it requires a twothirds majority, there was no doubt about it in this House¹, regarding the delimitation of the constituencies.

Although if was a Constitutional amendment to be proposed, I do not think there is any problem with that in this House. i would like to know why it is not being brought forward.

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The third relates to various procedures of elections, for example, the electoral expenses, campaigning on religion, photo identity cards, etc. The Bill containing these requires only a simple majority. I do not know why this also is not being brought forward. It could have been brought forward during June-July. We are already too late. Whenever I see Mr. Bhardwaj in this House, I go to him, ask and harass him, "Why are you not bringing forward the Bill?" Earliler, Mr. Solanki's Committee was going through it by examining the witnesses. That is understand able. Now, I understand that the Committee has already given the report. There is absolutely no reason why this Bill should not be Put on the agenda tomorrow as has been suggested. I would like to have a categorical assurance from the Minister. I do not think there will be any opposition from any Member of the Business Advisory Committee on this- This Bill be put on the agenda for business for the next day. I hope the Minister will respond to this.

SHRI H. R. BHARDWAJ: Sir, I would like to inform the hon. House that so far as the multi-member Commission is concerned we have implemented it. Today the Election Commission is a multi-member Commission. The Chief Election Commissioner has contested this implementation and the matter went to the court. (*Interruptions*). Please allow me. You can put questions and get answers-

This has already been implemented So far as delimitation is concerned, I have already introduced the Bill in the Lok Sabha. It is pending there. It will be taken up there and then it will come to this House. I am surprised when an hon. Member asked me to bring the Bill here. How can you bring a Bill from the Lok Sabha when it is under consideration there? So, we are going according to the rules and procedures as applicable in both the Houses. It wil come here when it is passed there. They were withdrawn from- there. Again they had to be introduced there. There is absolutely no laxity on the. part of the Government. We have done a very quick work. If there any problem arises, it is from the other political parties. Sometimes, they support the powers of the Election Commission and sometimes they oppose these. When we implement them, they say, "No, it has not been done." So, please give cooperation on this issue. We will take it up there and bring it here.

थी जनालुहीन अंसारी : सभापति महोदय, मैं चाहता हं कि निष्पक्ष और स्वतन्त्र चुनाव हों, लेकिन इसके नाम पर बिहार में चुनाव की जो प्रक्रिया मपनाई साढे तीन गई, वह লযখন महीने तक चली श्रौर जिसके कारण पूरे राज्य का यातायात , कारीबार. सोगों का चलना-फिरना सब बन्द हो गया। इस तरह से ग्रगर चुनाव की प्रक्रिया चलाई जाए गी, तो चुनाव बहुत ही कठिन होगा।

ग्रध्यक्ष महोदय, मैं ग्रापके माध्यम से मंत्री जी से कहना चाहता हं कि इलैक्शन कमीशन ने वहीं कहावत चरितार्थ की है "हाथी के दांत खाने के ग्रौर, दिखाने के और"। उन्होंने डेढ लाख रूपया [.] फिक्स किंया था, खर्च का, लेकिन इन तीन महीने में जो रिशिडयुलिंग होती चली गई, तो उस দ্রর্খ का **न्या** हिसाब-किताब होगा, यह मैं मंत्री जी से जानना चाहता हूं ? यह दो दिखाने की बात हुई कि डेढ लाख रुपये से कम खर्चे हो, हम भी इस पक्ष में हैं कि कम खर्च होना चाहिये लेकिन इन साढे तीन महीनों में क्या डेढ़ लाख रुपया ही खर्च उम्मीदवारों द्वारा हुन्ना होगा? एक तो हम चाहते हैं कि ग्राप इस संबंध •में कुछ बतायें ।

दूसरा जो एक माडल कोड आफ कंडक्ट की बात आई है, व्यवहार में उसे लागू करने में चुनाव आयोग असमर्थ रहा है। इसलिये उसको लीगल पावर होनी चाहिये और सही मायनों में वह व्यवहारिक कोड आफ कंडक्ट हो जिसकी बुनियाद पर चुनाव निष्पक्ष और स्वतंत्र ढंग से तथा कम खर्च पर हों, इस संबंध में मंत्री महोदय सदन को बतायेंगे कि वह प्रागे दिल लाकर या किस तरीके से इसके बारे में क्या करना चाहते हैं?

SHRI H. R. BHARDWAJ: Sir, I have already replied that it is a matter of great anxiety when any election is postponed. In a democratic setup elections should be held whenever they are notified and no delay should be caused, and that is the Government's view. But, the Bihar problem has brought a new issue before all the political parties. I assure this House that we will get in touch with them. If any amendment is required in law, we will not be found .lck-ing in this.

So far as election expenses are concerned, we have revised them. We never forsay the exigencies which have arisen now.

I personally feel that we can grapple with the problem if it is laid down that in no eventuality elections Should be postponed except foR unforeseen reasons. Then there is the problem of expenses which has already been dealt with to some extent and we can further discuss it. I assure the House that we are also concerned with this problem. People feel a lot of difficulties when the elections are postponed one after the other. So, this point has been noted and we will discuss it. with you about its solution.

SHRIMATI CHANDRIKA ABHINANDAN JAIN: Sir, the women parliamentarians and women activists have been demanding 30 per cent reservation for women in Corporations, Assemblies and Parliament. Some of the States have agreed to reserve seats in the Corporations. There is 30 per cent reservation for women in the Bombay Corporation. Even in the Panchayati...(Interrup-tions)..-AVow me to speak. In the Panchayati Raj legislation, there is a provision of 30 per cent reservation for women. Ts it not a fact that the male

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members of the male-dominated society feel [hat women are not capable of functioning as MLAs and MPs? I would *like to tell* the *Minister* as weil as the Government that the time has come when we should reserve 30 per cent seats lor women in Assemblies and in Parliament. It can be done through a Constitutional amendment or through election reforms. I would like to have an assurance from the hon. Minister that a statutory provision will be made to see that the seats are reserved for women in Parliament and in Assemblies.

Sir, my next question is regarding the declaration of the results of the elections. The results of the Assembly elections in Maharashtra and Gujarat were postponed by one month. I feel that the whole nation was held to ransom because of the non-declaration of results in Maharashtra. These are all unprecedented events. Somebody referred to Bihar, to the postponement of elections in Bihar. Are you going to have some norms for declaration of results and some norms for postponement of elections?

SHRI H. R. BHARDWAJ: Sir, I greatly value the suggestion of the hon. Member in relation to better treatment for women. But, you will appreciate that the question of reservation in legislative forums has to be decided somewhere else? It has nothing to do with the Representation of the People Act. For that there is already a reservation provision in the Panchayati Raj Act. In other areas where there is a demand for reservation—these issues are

- . very important issues—the relevant Ministries will be able to devote their attention to this. But left to myself, I do not agree that we are still thinking of
- * a male-dominated society. As a matter of fact, I can assure that there is a change and we would like that it is dominated by the females and it is their job to create such things.

MR. CHAIRMAN: I do not know whether the whole House will agree to that.

SHRI H. R. BHARDWAJ: Sir, it is my wishful thinking...(*Interruptions*)...

It would be a great event for this country if women are given a much better deal than whatever is available today. (*Interruptions*). Sir, I cannot dispute *it*. The atmosphere in the 'house' is totally different from the atmosphere in the Home. So, Sir, the suggestion of Chand-rikaji is very valuable and the atmosphere! is changing everyday.

So far as the postponement of elections is concerned, it is a very serious issue. I have assured that we will certainly not like the postponement of elections in any part of the country wherever they can hold peacefully. We would like to discuss this issue with all the political parties and will find a solution so that in future this type of postponement of electins does not occur. Again I am submiting that the conduct of elections is a matter which we would like to discus? with every political party whether it is in Bihar or whether it is in Maharashtra or somewhere else. It is a new problem which has come up and we will certainly find some ways and means to grappls with it and solve it.

SHRIMATI JAYANTHI NATARAJAN: Sir, the Minister can initiate a Constitutional amendment... (*Interruptions*)., to give reservation to women... (*Interruptions*)... Let him initiate a constitutional amendment. He cannot say 'left to myself. Let him initiate a Cons-tituti.cnal amendment. He is the Law Minister. He cannot claim that he is left to himself... (Interruptions).

MR. CHAIRMAN: Please allow the) Member to speak.

SHRIMATI JAYANTHI NATARAJAN: Let him initiate a Constitutional amendment.

MR. CHAIRMAN: Everybody has heard your view.

SHRI MURASOLI MARAN: Mr. Cahirman, Sir, the proposed *Bi*\[. ..(*Interruption*)...

MR. CHAIRMAN: Please allow him / have called the member to speak. Please (*Interruptions*)

SHRI M. A. BABY: I think the Prime Minister is willing to respond. (*Interruptions*)

MR. CHAIRMAN: Has the Minister got iany thing to say? (*Interruptions*) It is beyond the scope of this ques. tion at the moment. (*Interruptions*)

SHRI SATISH AGARWAL: We have made a Constitutional amendment,

SHRI M. A. BABY: We would like to know whether the Prime Minister has any response to this.

MR. CHAIRMAN: The Prime Minister is not reacting, so I call upon the Member to speak. Please allow him to to speak. (*Interruptions*)

श्रीमती फमला सिल्हाः प्रधान मंत्री जी से कहिए वह इस पर कुछ कहें। (व्यवधान)

श्रीमती सुषमा स्वराधाः विधि मंत्री जी ने कहा है कि यह अच्छा सुझाव है। जब यह इतना अच्छा सुझाव है तो लेजिस्लेकन लेकर आदये। (ययवक्षन)

श्री चतुरानन क्रिश्व : प्रधान मंत्री जी तमिलनाडू की एक महिला से काफी परेशान हैं इमलिए ग्रंघ सोचकर जवाय देंगे।

श्रीमतो सुषमा स्वराजः प्रधान मंती जीमहिलात्रों के मामले पर चूकिए नहीं रिएक्ट करिए। (क्यबधान)

MR. CHAIRMAN: Sushmaji, allow the Member to speak. Be chivalrous to the gentleman.

SHRI MURASOLI MARAN: Mr. Chairman Sir, the proposed Bill (*Inter-ruptions*)

MR. CHAIRMAN: You cannot pressurise in this way. It is a basic question. Obviously, it has to *be* answered after deliberations. On the spur of the moment you cannot ask for an answer. You are asking a policy question in a supplementary. I don't think it is allowed. Please sit down. It is not done under the rules.

SHRI MURASOLI MARAN: The proposed Rill which was referred to, the hon. Minister contains some provisions winch went beyond the recommendations cf the Goswami Committee. For example, it tried to curb the powers of the Chief Election Commissioner regarding the identity car-J3. It was said that all the notifications issued by the Chief Election Commissioner should be in consultation with the Central Government, which is really curbing the powers of the Chief Election Commissioner and should have retrospective effect the Bill made religion, caste, Further language, race etc. etc. as electoral offences which are electoral offences even under the present system according to the Representation of the people's Act. There are already offences and more than anything else, it contains a draconian measure which does not go with democra-ry. Any citizen can go to the High Court and challenge the policy of any political party. Sir, because of this a consensus did not emerge and so, the Bill was postponed. I would like to know from the hon. Minister what the present position is. Has the Government changed its mind, will it consider the Opposition parties once again regarding consensus?

SHRI H. R. BHARDWAJ: Sir, I would like to make the information available to the hon. Member specifically. He would remember that the Committee of both Houses was constituted headed by Shri Madhavsinh Solanki, a very senior member of this House. All the political parties were represented there. We have introduced the Bill based on the recommendations of that Committee. We cannot say that there was no unanimity. It was a Committee of both Houses which had presented the report. We have acted exactly on the basis of that report. Therefore, I presume that there was unanimity.

SHRI MURASOLI MARAN: There was no unanimity.

SHRI H. R. BHARDWAJ: The report is there. I can give a copy to the hon. Member. Our Bill is, absolutely, based on the committee's recommendations.